

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P (C) No. 29696 of 2023

*Disha, Jajpur*

.....

*Petitioner*

*Mr. Sourjya Das, Adv.*

Vs.

*State of Odisha and other*

.....

*Opposite Parties*

*State Counsel*

*Mr. P.K. Parhi, DSGI*

**CORAM:**

**ACTING CHIEF JUSTICE DR. B.R. SARANGI**

**MR. JUSTICE MURAHARI SRI RAMAN**

**ORDER**

**10.10.2023**

**Order No.**

01.

This matter is taken up by hybrid mode.

2. Heard Mr. Soujya Das, learned counsel for the petitioner; learned State Counsel and Mr. P.K. Parhi, learned Dy. Solicitor General of India.

3. The petitioner has filed this writ petition seeking direction to the opposite parties to take immediate and adequate steps in the form of investigation, raids, seizures, detention of quacks, suppliers, sellers and prescribers or test and analyse, ban and control the circulation of the said drug/hazardous substance.

4. In course of hearing, when this Court made a query as to whether the petitioner has complied with the Orissa High Court Public Interest Litigation Rules, 2010 or not, learned counsel appearing for the petitioner failed to answer the same. Therefore, this Court is not inclined to entertain this writ petition, as the petitioner has not adhered to the Orissa High Court Public Interest Litigation Rules, 2010.

5. Accordingly, the writ petition stands dismissed with cost of Rs.20,000/- (Rupees Twenty thousand), which shall be deposited in the Welfare Fund of Orissa High Court Bar

Association within seven days hence, failing which the same shall be recovered by initiating the proceeding under the Orissa Public Demands Recovery Act, 1962.

*Ashok*

**(DR. B.R. SARANGI)  
ACTING CHIEF JUSTICE**

**(M.S. RAMAN)  
JUDGE**

